

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 89 of 2019

IN THE MATTER OF:

Mukesh Maneklal Choksi

...Appellant

Versus

Union of India & Anr.

...Respondents

Present

For Appellant: Mr. Rohit Chaudhary, Advocate

For Respondents: Mr. S. Rama Kantha, Joint Director (Inspection)

O R D E R

11.07.2019 Notice on 2nd Respondent returned unserved. Learned counsel for the Appellant will provide the present and correct address of the 2nd Respondent by 15th July, 2019. Let fresh notice be issued on 2nd Respondent on the present and correct address as given by the Appellant. If *e-mail* of the officers of the Directors and Managing Directors of the 2nd Respondent is provided, let notice be also issued through *e-mail*. Mr. S. Rama Kantha, Joint Director (Inspection), Ministry of Corporate Affairs, Office of Regional Director appears on behalf of the Union of India. Reply has already been filed by 1st Respondent and rejoinder to that has also been filed.

Post the case 'for Admission (After Notice)' on **20th August, 2019** before the 1st Bench.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ns/sk/